

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 486/TT/2019

Subject	:	Petition for determination of transmission tariff of the 2014-19 period for one asset under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in Northern Region.
Date of Hearing	:	2.11.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff of 2014-19 period for Asset-1: PHASE-I “Unified Real Time Dynamic State Measurement (URTDSM)” for NRLDC & SLDCs of Northern Region under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in Northern Region.
 - b. The instant asset was put into commercial operation on 30.6.2018, with a time over-run of 26 months and 17 days. The time over-run was mainly due to non-availability of testing labs for PMUs as per the latest standards, space constraint in the sub-stations and non-availability of basic infrastructure or work permission for connection at various state utility sub-stations and generating stations. Out of 1186 PMUs envisaged in IA (investment approval) in all the regions, 1175 PMUs have been commissioned.



c. The scheme was approved vide IA dated 13.1.2014. The scheme was discussed and agreed in the Joint SCM of all the five regions held on 5.3.2012. It was further discussed in 26th and 27th NRPC meetings held on 13.7.2012 and 30.11.2012 respectively. Members of the Regional Standing Committee on Power System Planning agreed that the scheme has to be implemented as a System Strengthening Scheme and the cost shall be added in the National pool account to be shared by all DICs under the PoC mechanism.

d. The Ministry of Power sanctioned 70% of project cost as a grant from PSDF (Power Systems Development Fund) with the condition that no tariff shall be claimed by the Petitioner for the portion of the scheme funded from PSDF. The remaining 30% of the capital cost is claimed as equity and as such no Interest on Loan is claimed.

e. There is no cost over-run in the instant petition. Element-wise details of cost variation have been submitted along with Form-5. CEA letter has not been submitted as the same is not applicable to the instant asset.

f. Revised tariff forms regarding O&M Expenses and Auditor Certificate have been filed vide affidavit dated 20.2.2020. Initial spares claimed are more than the norms specified in the 2014 Tariff Regulations and the Petitioner prayed to allow the same by invoking the provision of 'power to relax' considering the need to stabilize the National Grid.

g. The information sought vide RoP dated 13.2.2020 has been filed vide affidavit dated 4.5.2020.

h. The information sought through the technical validation letter was filed vide affidavit dated 12.11.2020. Rejoinders to the reply of UPPCL and BRPL have been filed vide affidavits 12.2.2020 and 12.10.2020 respectively.

i. Revised tariff is claimed considering the equipment under IT head and accordingly depreciation is claimed @15%.

3. In response to the Commission's query regarding infusion of equity of 30%, the Petitioner submitted that the idea behind treating grant from PSDF as debt is envisaged from the order dated 6.9.2013 in Petition No. 129/MP/2012 wherein BRPL and BSES had suggested that 70% of the funding for the scheme should be met through PSDF. The projects are funded through debt and equity in the ratio of 70:30. PGCIL has contributed for the equity of 30% of the project cost and the debt portion is funded from the PSDF.

4. The Commission observed that the Government stipulates the terms and conditions of grant while approving the same and those terms and conditions are considered by the Commission while determining the tariff. In the absence of any such terms and conditions, the Commission's Regulations are applicable.



5. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

